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NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

08.04.2009

CP 45/2008 (OA No. 370/96)

None present for applicant.  
Mr. Kumar Gaurav, Proxy counsel for  
Mr. T.P. Sharma, Counsel for respondents.

This case has been listed before the Deputy Registrar  
due to non availability of Division Bench. Be listed before the  
Hon'ble Bench on 01.05.2009.



(Gurmit Singh)  
Deputy Registrar

Applications are not being heard on 08.04.2009 as no learned counsel is present and on 01.05.2009 no learned counsel is present.

(B.L. CHAUHAN (J))  
(A) MEMBER

(V.K. KHAN (A))  
(A) MEMBER

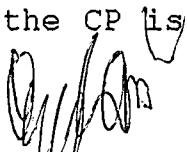
01.05.2009

CP 45/2008 (OA No. 370/96)

Mr. Amit Mathur, Proxy Counsel for  
Mr. Anupam Agarwal, Counsel for applicant.  
Mr. Kumar Gaurav, Proxy counsel for  
Mr. T.P. Sharma, Counsel for respondents.

Heard learned counsel for the parties.

For the reasons dictated separately, the CP is  
disposed of.



(B.L. KHATRI)  
MEMBER (A)

(M.L. CHAUHAN)  
MEMBER (J)

AHQ

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH

Jaipur, this the 01<sup>st</sup> May, 2009

**CONTEMPT PETITION NO. 45/2008**  
**IN**  
**ORIGINAL APPLICATION NO. 370/1996**

**CORAM:**

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER  
HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

Brijendra Singh son of Shri Gulab Singh aged about 54 years, resident of Plot No. 3, Kalyan Colony, Jagatpura, presently posted as Manager, RLO Department of Posts, Jaipur.

.....APPLICANT

(By Advocate: Mr. Amit Mathur proxy to Mr. Anupam Agarwal)

VERSUS

1. Smt. Radhika Duraiswami, Secretary, Ministry of Communication, Department of Posts, Sanchar Bhawan, New Delhi.
2. Sh. Santosh Goriyar, Chief Post Master General, Rajasthan Circle, Sardar Patel Marg, Jaipur.

.....RESPONDENTS

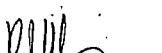
(By Advocate: Mr. Kumar Guarav proxy to Mr. T.P. Sharma)

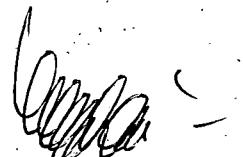
**ORDER (ORAL)**

The applicants have filed this Contempt Petition for alleged disobedience of the order dated 11.05.2000 passed in OA No. 370/1996.

2. Notice of this <sup>petition</sup> application was given to the respondents. The respondents have filed their reply. In the reply, the respondents have categorically stated that the competent authority had passed the order dated 04.11.2008 (Annexure R/2) giving the benefit to the applicant w.e.f. 01.10.1991 at par with Shri B.R. H. Yadav instead of w.e.f. 01.01.1998 in pursuance of the judgement of this Hon'ble Tribunal dated 11.05.2000.

3. In view of the averments made in the reply in the aforesaid term, the present Contempt Petition does not survives, which is accordingly disposed of. Notices issued to the respondents are hereby discharged.

  
**(B.L. KHATRI)**  
**MEMBER (A)**

  
**(M.L. CHAUHAN)**  
**MEMBER (J)**

AHQ